

Through Fax

(J.H.C. Sch. 1-7)

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From:

Jitendra Prasad Singh,
Registrar (Administration),
High Court of Jharkhand,
Ranchi.

File No. XIX(I)/5/2016-17/Apptt.

Letter No. _____/Apptt.

Dated: _____

To,

**All the Principal District & Sessions Judges in the State of Jharkhand
including the Judicial Commissioner, Ranchi.**

Sub.-: Regarding nomination of all the District & Additional Sessions Judge – I / Addl. Judicial Commissioner - I (being POCSO Judges) and Principal Magistrates, Juvenile Justice Board of the State of Jharkhand for attending One Day State Consultation on 3rd November, 2018 at Nyaya Sadan, JHALSA.

Sir,

With reference to the subject noted above, I am directed to inform that the Court has been pleased to nominate **the District & Additional Sessions Judge – I / Addl. Judicial Commissioner - I** (being POCSO Judges) and **Principal Magistrates, Juvenile Justice Board** of your Judgeship for attending **One Day State Consultation on 3rd November, 2018 at Nyaya Sadan, JHALSA**. Accordingly, they are accorded necessary permission for attending the aforesaid consultation programme.

Further, the nominated Judicial Officers would have to make their stay arrangements at their own.

You are, therefore, directed to inform the Officers concerned accordingly.

Yours faithfully,

Sd/- **J.P. Singh**

Registrar (Administration)

Memo no. 4419 /Apptt.

dated, the Ranchi 31/10/2018

Copy forwarded to the Member Secretary, JHALSA, Ranchi for information and needful with reference to his letter No. JHA.L.S.A/2196 dated 26.10.2018 (E-mail-jhalsaranchi@gmail.com) / the Director, Judicial Academy Jharkhand, Ranchi for information / the C.P.C I/c, e-Courts Project, High Court of Jharkhand, Ranchi for information and getting uploaded the letter on the Court's website.


31/10/18
Registrar (Administration)